

was partly specific and partly ad-valorem, was changed entirely into ad-valorem. Simultaneously, tariff values were withdrawn to enable assessment of all aluminium products on the basis of real value. The existence of a large variety of extruded products with wide price differences not only as between different manufacturers but even in respect of products of the same manufacturer, had resulted in the cheaper and costlier products being assessed on the same value which was sought to be rectified by withdrawal of tariff values.

(c) The recommendations of the Working Group of Aluminium set up for looking into the matters relating to the pricing policy of aluminium, are under examination and such steps as may appear necessary will be taken.

12.30 hrs.

#### PAPERS LAID ON THE TABLE

Review and Annual Report of Cement Corporation of India and Notifications Under Essential Commodities Act

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOJINUL HAQUE CHOUDHURY): I beg to lay on the Table :

- (1) A copy of each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1969-70.
  - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-104/71*].
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of

section 3 of the Essential Commodities Act, 1955 :—

- (i) The Copper (Prohibition of use in the Manufacture of Electrical Cables and Wires) Order, 1970, published in Notification No. S.O. 4092 in Gazette of India dated the 26th December, 1970.
- (ii) The Electrical Cables and Wires Control Order, 1970, published in Notification No. S.O. 4093 in Gazette of India dated the 26th December, 1970. [*Placed in Library. See No. LT-105/71*].

Reviews and Annual Report of Bokaro Steel Ltd., Hindustan Steel Works Construction, Limited and Iron and Steel (Control) Amdt. Order

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHAMMED SHAFI QURESHI): Sir, on behalf of Shri Mohan Kumaramangalam, I beg to lay on the Table :—

- (1) A copy of each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (i) (a) Review by the Government on the working of the Bokaro Steel Limited, for the year 1969-70.
  - (b) Annual Report of the Bokaro Steel Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-106/71*].
- (ii) (a) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1969-70.
- (b) Annual Report of the Hindustan Steelworks